

FIR No. 133/2017
PS Punjabi Bagh
U/s 392/397/307/411/34 IPC
State Vs. Ashish

08.09.2020

Present : Sh.M.A.Khan, Id. Addl. PP for the State through VC.
Sh.F.C.Giri, Ld. Legal aid Counsel for the applicant/accused through VC.

This application u/s 439 Cr.P.C. as filed on behalf of the applicant/accused for grant of interim bail, is listed today for consideration.

In pursuance to notice issued to the DCP concerned, reply/report regarding previous involvement of the applicant/accused has been received from the DCP/west and SI Sachin Yadav, PS Punjabi Bagh.

At this stage, Id. Legal aid counsel submits that the present application has been filed for grant of interim bail on behalf of the applicant/accused in terms of HPC guidelines dt. 18.04.2020 as the applicant is suffering from Hepatitis.

As per report/reply dt. 07.09.2020 of SI Sachin Yadav, as received today, it is reported that no involvement except the present case was mentioned against the applicant/accused in the register no. 9(III). It is further mentioned in the report filed by SI Sachin Yadav that the SCRB report has been filed previously before this court and further, from Dossier Cell, complete dossier of the accused Ashish was obtained and no involvement of the applicant/accused except this case was mentioned in the register. Alongwith the report as filed by SI Sachin Yadav, copy of

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08/09/2020

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previous involvement report through SCRB data has been annexed.

Medical status report of the applicant/accused has already been received from the Medical Officer Incharge, Central Jail no. 4, Tihar, Delhi through Dy. Supdt., Central Jail no.4, Tihar, Delhi.

I have perused the file.

In this case, Charge u/s 392/397/307/411/34 IPC was framed against the applicant/accused.

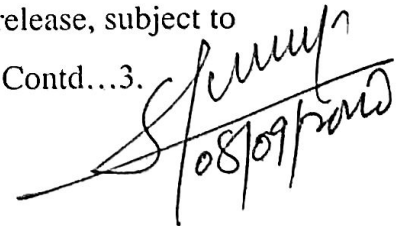
As per medical status report of the applicant/accused, as issued by Medical Officer, Central Jail no.4, Tihar, Delhi dt. 28.08.2020, it is mentioned that as per the available record, the inmate/applicant/accused Ashish is not suffering from Hepatitis 'B' but he is suffering from **Hepatitis 'C'**.

Further conduct report qua the applicant/accused was also received from the Dy. Supdt., Central jail no.4, Tihar and as per which, the applicant/accused Ashish s/o Ram Charan Sharma is lodged in the said jail and his custody period in the present case is from 01.04.2017 to till date and it is further reported that the conduct of the applicant/accused in the jail as per jail record, is satisfactory/Good.

Since the applicant/accused is suffering from Hepatitis 'C' as reported by the Medical Officer, Central jail no.4. Thus, the present case of the applicant/accused is covered under the HPC guidelines dt. 18.04.2020. As such, the present application deserves to be allowed.

Accordingly, the applicant/accused Ashish is admitted to interim bail for a period of 45 days from the date of his release, subject to

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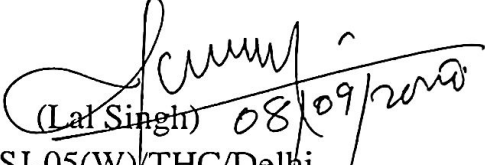
furnishing Personal bail bond for a sum of Rs. 50,000/- (Rupees fifty thousand only) to the satisfaction of concerned Jail Supdt.

The applicant/accused shall not make any attempt to influence or pressurize the witnesses and shall also not come into contact with any of the witnesses during the period of his interim bail.

The applicant/accused shall surrender before the concerned Jail Supdt. on expiry of period of interim bail.

Copy of this order be sent to the concerned Jail Supdt.

The application u/s 439 Cr.P.C. for grant of interim bail is accordingly disposed of.


(Lal Singh) 08/09/2020
ASJ-05(W)/THC/Delhi
08.09.2020(P)

FIR No. 52/2015
PS Punjabi Bagh
U/s 302/392/394/411 IPC
State Vs. Anurag Jain

08.09.2020

Present: Sh. M.A. Khan, Id. Addl. PP for the State through VC.
Sh. R.R. Jha, Ld. Legal aid Counsel for the applicant/accused through VC.
Applicant/accused Anurag Jain joined the proceedings through V.C. from Central Jail No. 4, Tihar.

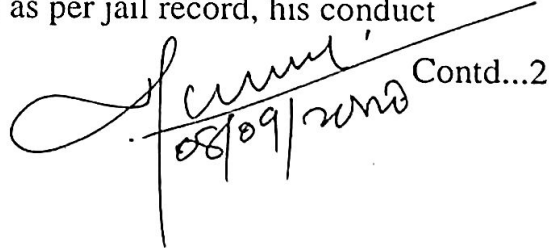
This application u/s 439 Cr. P.C. as filed on behalf of the applicant/accused for grant of interim bail, is listed today for consideration.

Sh. R.R. Jha submits that he has been appointed as Legal aid Counsel in this case for the Applicant/ accused Anurag Jain.

Report regarding previous involvement of the Applicant/accused has been received from Insp. Pankaj Kumar, PS Punjabi Bagh and as per which, the Applicant/ accused is shown to be involved in one more case i.e. FIR No. 552/ 2014, PS Punjabi Bagh, u/s 457/380 IPC apart from the present case.

Report regarding conduct of the applicant/accused has also been received from the Supdt., Central Jail No. 4, Tihar.

It is mentioned in the report dt. 06.09.2020 of Supdt., Central Jail No. 4 that the applicant/ accused Anurag Jain, s/o Sh. Anil Jain is lodged in the said jail and as per jail record, his conduct


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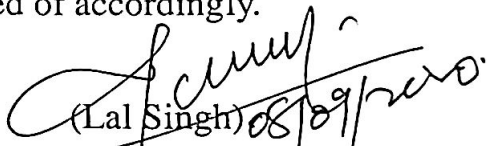
in the jail is unsatisfactory, since he was punished on 01.07.2019 for beating other inmates in jail, wherein, his meetings with family members were stopped for 15 days.

At this stage, the applicant/ accused who has joined the proceedings through VC from Central Jail No. 4, Tihar submits that he has moved the present application under the HPC guidelines dt. 18.05.2020.

Moreover, in the application filed by the applicant/ accused from jail, it is also mentioned that he has filed the present application in terms of the abovesaid HPC guidelines dt. 18.05.2020.

In view of the report of Supdt. Central Jail No. 4, Tihar as well as report of Insp. Pankaj Kumar, PS Punjabi Bagh, the present case of the applicant/accused does not cover under the HPC guidelines dt. 18.05.2020. As such, the present application deserves to be dismissed and accordingly, same is dismissed.

The present application is disposed of accordingly.


(Lal Singh) 08/09/2020
ASJ-05(W)/THC/Delhi
08.09.2020(P)

Bail Application No. 904/2019
FIR No. 91/2019
PS Patel Nagar
U/s 323/341/354/506/34 IPC
State Vs. Sanju Schrawat & others

08.09.2020

Present : Sh.M.A.Khan, Id. Addl. PP for the State through VC.
Sh. Manish Kumar, Ld. Counsel for the
applicant/complainant through VC.
Sh. Rakesh Chahar, Id. Counsel for the accused persons.

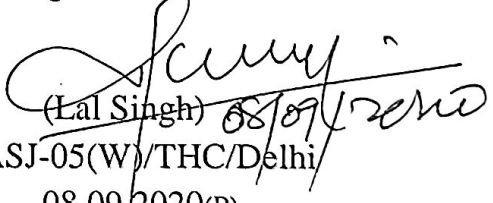
This application u/s 439 (2) Cr.P.C. as filed on behalf of the applicant/complainant for cancellation of anticipatory bail granted to the accused persons, is listed today for consideration.

Fresh reply/status report has been received on behalf of SI Kamal Sharma.

Partly heard.

At the joint requests of Id. Counsel for the applicant/complainant as well as Id. Counsel for the accused persons, matter is adjourned for 17.10.2020.

Put up on 17.10.2020 alongwith main case file for consideration.


(Lal Singh) 08/09/2020
ASJ-05(W)/THC/Delhi
08.09.2020(P)

CR No. 261/2019

Virender Kumar Taneja Vs. State & Anr.

08.09.2020

Matter is taken up today in terms of order bearing No. 26/DHC/2020 dt. 30.07.2020, order bearing No. 322/RG/DHC/2020 dt. 15.08.2020 of the Hon'ble High Court of Delhi and order bearing No. 545/13726-13784/Misc/Gaz./DJ West/Delhi/2020 dt. 31.08.2020 of the Id. District & Sessions Judge, West, Delhi.

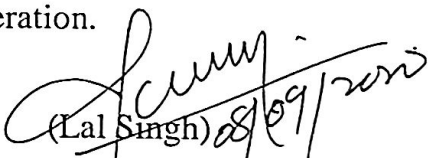
Present : Sh. Bharat Dubey, Id. Counsel for the Petitioner through VC.
Sh.M.A.Khan, Id. Addl. PP for the State/Respondent no.1 through VC.
None for respondent no.2.

Perusal of the file shows that before lock-down i.e. on 05.03.2020, Petitioner was directed to furnish the fresh address of respondent no.2.

At this stage, Id. Counsel for the Petitioner submits that Petitioner is unable to provide fresh address of respondent no.2 as the Petitioner is not having the fresh address of respondent no.2.

Let TCR be requisitioned for the next date of hearing.

Put up on 10.11.2020 for consideration.


(Lal Singh) 08/09/2020
ASJ-05(W)/THC/Delhi
08.09.2020(P)

Case No. 496/2019
FIR No. 310/2018
PS Mundka
State Vs. Praveen @ Peen @ Sunny

08.09.2020

Matter is taken up today in terms of order bearing No. 26/DHC/2020 dt. 30.07.2020, order bearing No. 322/RG/DHC/2020 dt. 15.08.2020 of the Hon'ble High Court of Delhi and order bearing No. 545/13726-13784/Misc/Gaz./DJ West/Delhi/2020 dt. 31.08.2020 of the Id. District & Sessions Judge, West, Delhi.

Present: Sh. M.A. Khan, Id. Addl. PP for the State through VC.
Sh. Rajesh Sharma, Ld. Counsel for the accused through VC.

Matter is at the stage of arguments on the point of Charge.

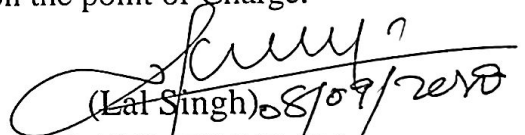
At the stage Ld. Counsel for the accused has orally requested to exempt the accused to join the proceedings for today.

At the oral request of Ld. Counsel for the accused, accused is exempted from personal appearance through VC only for today.

Ld. Counsel for the accused further submits that he is not prepared for arguments on the point of Charge and moreover, FSL report is yet to be filed and hence, he is seeking an adjournment.

At the request of the Ld. Counsel for the accused, matter is adjourned for 12.11.2020.

Put up on 12.11.2020 for arguments on the point of Charge.


(Lal Singh) 08/09/2020
ASJ-05(W)/THC/Delhi
08.09.2020(P)

Case No. 56462/2016
FIR No. 526/2015
PS Hari Nagar
State Vs. Ravi @ Rattan & others

08.09.2020

Matter is taken up today in terms of order bearing No. 26/DHC/2020 dt. 30.07.2020, order bearing No. 322/RG/DHC/2020 dt. 15.08.2020 of the Hon'ble High Court of Delhi and order bearing No. 545/13726-13784/Misc/Gaz./DJ West/Delhi/2020 dt. 31.08.2020 of the Id. District & Sessions Judge, West, Delhi.

Present: Sh. M.A. Khan, Id. Addl. PP for the State through VC.
None for the accused persons.

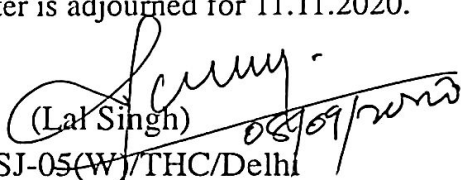
Matter is at the stage of P.E.

Perusal of the file shows that all the six accused persons were in J.C. in this case before lockdown.

As per order bearing no. 26/DHC/2020 dt. 30.07.2020 of the Hon'ble High Court of Delhi, evidence shall be recorded only in ex-parte and uncontested matters, where the same is required to be tendered by way of affidavit.

In view of the above, the matter is adjourned for 11.11.2020.

Put up on 11.11.2020 for P.E.


(Lal Singh)
ASJ-05(W)/THC/Delhi
08.09.2020(P)

Case No. 57912/2016
FIR No. 129/2016
PS Maya Puri
State Vs. Pankaj Nargari & Others

08.09.2020

Matter is taken up today in terms of order bearing No. 26/DHC/2020 dt. 30.07.2020, order bearing No. 322/RG/DHC/2020 dt. 15.08.2020 of the Hon'ble High Court of Delhi and order bearing No. 545/13726-13784/Misc/Gaz./DJ West/Delhi/2020 dt. 31.08.2020 of the Id. District & Sessions Judge, West, Delhi.

Present: Sh. M.A. Khan, Id. Addl. PP for the State through VC.
None for the accused persons.

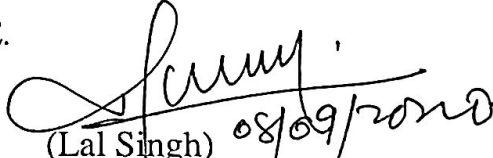
Matter is at the stage of P.E.

Perusal of the file shows that before lockdown, accused Ashish and Sagar were on bail whereas, accused Pankaj Nargari and accused Tanuj Saini were in J.C.

As per order bearing no. 26/DHC/2020 dt. 30.07.2020 of the Hon'ble High Court of Delhi, evidence shall be recorded only in ex-parte and uncontested matters, where the same is required to be tendered by way of affidavit.

In view of the above, the matter is adjourned for 12.11.2020.

Put up on 12.11.2020 for P.E.


(Lal Singh) 08/09/2020
ASJ-05(W)/THC/Delhi
08.09.2020(P)

Case No. 657/2017
FIR No. 211/2017
PS Moti Nagar
State Vs. Aas Mohammad @ Ashu & Others

08.09.2020

Matter is taken up today in terms of order bearing No. 26/DHC/2020 dt. 30.07.2020, order bearing No. 322/RG/DHC/2020 dt. 15.08.2020 of the Hon'ble High Court of Delhi and order bearing No. 545/13726-13784/Misc/Gaz./DJ West/Delhi/2020 dt. 31.08.2020 of the Id. District & Sessions Judge, West, Delhi.

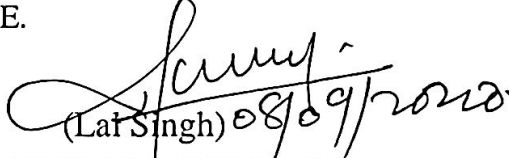
Present : Sh. M.A. Khan, Id. Addl. PP for the State through VC.
Sh. R.P. Sarvan, Ld. Legal aid Counsel for the accused
Mohd. Asif through VC.
None for other accused persons.

Matter is at the stage of P.E.

As per order bearing no. 26/DHC/2020 dt. 30.07.2020 of the Hon'ble High Court of Delhi, evidence shall be recorded only in ex-parte and uncontested matters, where the same is required to be tendered by way of affidavit.

In view of the above, the matter is adjourned for 11.11.2020.

Put up on 11.11.2020 for P.E.


(Lat Singh) 08/09/2020
ASJ-05(W)/THC/Delhi
08.09.2020(P)

Case No. 10/2018
FIR No. 579/2014
PS Anand Parbat
State Vs. Ram & Others

08.09.2020

Matter is taken up today in terms of order bearing No. 26/DHC/2020 dt. 30.07.2020, order bearing No. 322/RG/DHC/2020 dt. 15.08.2020 of the Hon'ble High Court of Delhi and order bearing No. 545/13726-13784/Misc/Gaz./DJ West/Delhi/2020 dt. 31.08.2020 of the Id. District & Sessions Judge, West, Delhi.

Present : Sh. M.A. Khan, Id. Addl. PP for the State through VC.
Sh. Ajay Kumar Yadav, Ld. Counsel for all the accused persons alongwith accused Ram Kumar and Vijay Kumar through VC.
Accused Roshan is absent.

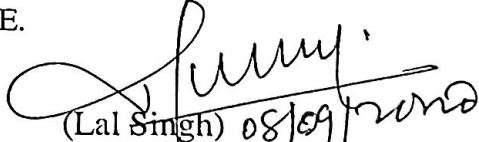
Matter is at the stage of P.E.

At the oral request of Ld. Counsel for accused, accused Roshan is exempted from personal appearance through VC only for today.

As per order bearing no. 26/DHC/2020 dt. 30.07.2020 of the Hon'ble High Court of Delhi, evidence shall be recorded only in ex-parte and uncontested matters, where the same is required to be tendered by way of affidavit.

In view of the above, the matter is adjourned for 11.11.2020.

Put up on 11.11.2020 for P.E.


(Lal Singh) 08/09/2020
ASJ-05(W)/THC/Delhi
08.09.2020(P)

Case No. 210/2018
FIR No. 381/2017
PS Khyala
State Vs. Aakash

08.09.2020

Matter is taken up today in terms of order bearing No. 26/DHC/2020 dt. 30.07.2020, order bearing No. 322/RG/DHC/2020 dt. 15.08.2020 of the Hon'ble High Court of Delhi and order bearing No. 545/13726-13784/Misc/Gaz./DJ West/Delhi/2020 dt. 31.08.2020 of the Id. District & Sessions Judge, West, Delhi.

Present: Sh. M.A. Khan, Id. Addl. PP for the State through VC.
None for the accused.

Matter is at the stage of P.E.

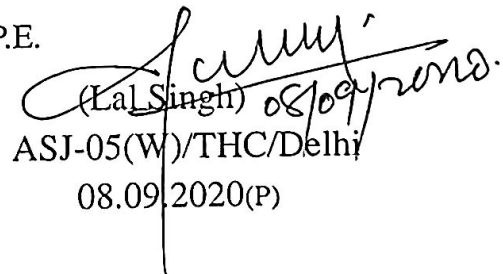
Perusal of the file shows that the accused is on bail in this case, however, he has not joined the proceedings through VC today.

Due to present pandemic situation as well as in the interest of justice, no adverse order is being passed against the accused, who was on bail, for his non-joining the proceedings through VC only for today.

As per order bearing no. 26/DHC/2020 dt. 30.07.2020 of the Hon'ble High Court of Delhi, evidence shall be recorded only in ex-parte and uncontested matters, where the same is required to be tendered by way of affidavit.

In view of the above, the matter is adjourned for 12.11.2020.

Put up on 12.11.2020 for P.E.


(Lal Singh) 08/09/2020
ASJ-05(W)/THC/Delhi
08.09.2020(P)

Case No. 496/2018
FIR No. 779/2015
PS Hari Nagar
State Vs. Ram Rattan @ Bada Ram & Others

08.09.2020

Matter is taken up today in terms of order bearing No. 26/DHC/2020 dt. 30.07.2020, order bearing No. 322/RG/DHC/2020 dt. 15.08.2020 of the Hon'ble High Court of Delhi and order bearing No. 545/13726-13784/Misc/Gaz./DJ West/Delhi/2020 dt. 31.08.2020 of the Id. District & Sessions Judge, West, Delhi.

Present: Sh. M.A. Khan, Id. Addl. PP for the State through VC.
None for accused persons.

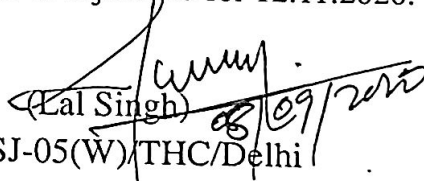
Matter is at the stage of P.E.

Perusal of the file shows that all the accused persons are on bail in this case, however, they have not joined the proceedings through VC today.

Due to present pandemic situation as well as in the interest of justice, no adverse order is being passed against all the accused persons, who were on bail, for their non-joining the proceedings through VC only for today.

As per order bearing no. 26/DHC/2020 dt. 30.07.2020 of the Hon'ble High Court of Delhi, evidence shall be recorded only in ex-parte and uncontested matters, where the same is required to be tendered by way of affidavit.

In view of the above, the matter is adjourned for 12.11.2020.
Put up on 12.11.2020 for P.E.


(Lal Singh)
ASJ-05(W)/THC/Delhi
08.09.2020(P)

Case No. 623/2018
FIR No. 268/2018
PS Hari Nagar
State Vs. Gaurav & Others

08.09.2020

Matter is taken up today in terms of order bearing No. 26/DHC/2020 dt. 30.07.2020, order bearing No. 322/RG/DHC/2020 dt. 15.08.2020 of the Hon'ble High Court of Delhi and order bearing No. 545/13726-13784/Misc/Gaz./DJ West/Delhi/2020 dt. 31.08.2020 of the Id. District & Sessions Judge, West, Delhi.

Present: Sh. M.A. Khan, Id. Addl. PP for the State through VC.
Sh. Avinash Mishra, Ld. Counsel for the accused Monu through VC.
None for other accused.

Matter is at the stage of P.E.

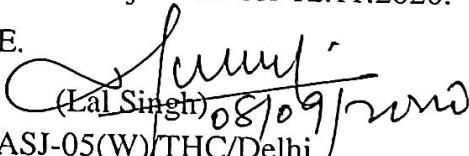
Perusal of the file shows that accused persons are on bail in this case, however, they have not joined the proceedings through VC.

Due to present pandemic situation as well as in the interest of justice, no adverse order is being passed against the accused persons, who were on bail, for their non-joining the proceedings through VC only for today.

As per order bearing no. 26/DHC/2020 dt. 30.07.2020 of the Hon'ble High Court of Delhi, evidence shall be recorded only in ex-parte and uncontested matters, where the same is required to be tendered by way of affidavit.

In view of the above, the matter is adjourned for 12.11.2020.

Put up on 12.11.2020 for P.E.


(Lal Singh) 08/09/2020
ASJ-05(W)/THC/Delhi
08.09.2020(P)

Case No. 798/2018
FIR No. 278/2018
PS Nangloi
State Vs. Mangal Sen & Others

08.09.2020

Matter is taken up today in terms of order bearing No. 26/DHC/2020 dt. 30.07.2020, order bearing No. 322/RG/DHC/2020 dt. 15.08.2020 of the Hon'ble High Court of Delhi and order bearing No. 545/13726-13784/Misc/Gaz./DJ West/Delhi/2020 dt. 31.08.2020 of the Id. District & Sessions Judge, West, Delhi.

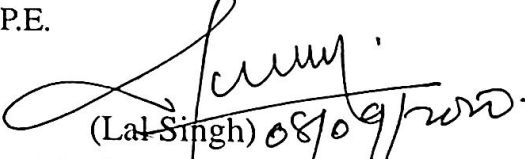
Present : Sh. M.A. Khan, Id. Addl. PP for the State through VC.
Sh. R.P. Sarvan, Ld. Counsel for the accused Ajay Kumar @ Rakesh Kumar alongwith accused Ajay Kumar @ Rakesh Kumar through VC.
None for other accused persons.

Matter is at the stage of P.E.

As per order bearing no. 26/DHC/2020 dt. 30.07.2020 of the Hon'ble High Court of Delhi, evidence shall be recorded only in ex-parte and uncontested matters, where the same is required to be tendered by way of affidavit.

In view of the above, the matter is adjourned for 11.11.2020.

Put up on 11.11.2020 for P.E.


(Lal Singh) 08/09/2020
ASJ-05(W)/THC/Delhi
08.09.2020(P)

CR No. 357/2019

Rajnish Ahlawat Vs. The State & Others

08.09.2020

Matter is taken up today in terms of order bearing No. 26/DHC/2020 dt. 30.07.2020, order bearing No. 322/RG/DHC/2020 dt. 15.08.2020 of the Hon'ble High Court of Delhi and order bearing No. 545/13726-13784/Misc/Gaz./DJ West/Delhi/2020 dt. 31.08.2020 of the Id. District & Sessions Judge, West, Delhi.


Present: None for the Petitioner.
Sh. M.A. Khan, Id. Addl. PP for the State/ Respondent No.1 through VC.
Ms. Jyoti Gupta, Proxy Counsel for Counsel for Respondents No. 2 & 3 through VC.

Matter is at the stage of arguments on the Revision Petition.

Reader of this Court has reported that he has made efforts to contact on the mobile phone of the Counsel for the Petitioner so as to join the proceedings through VC. However, Counsel for the Petitioner is not picking his phone.

In view of the above, matter is adjourned for 11.11.2020.

Put up on 11.11.2020 for arguments on the Revision Petition.


(Lal Singh) 08/09/2020
ASJ-05(W)/THC/Delhi
08.09.2020(P)

CA No. 277/2019
Ajit Vs. State Govt. of NCT of Delhi

08.09.2020

Matter is taken up today in terms of order bearing No. 26/DHC/2020 dt. 30.07.2020, order bearing No. 322/RG/DHC/2020 dt. 15.08.2020 of the Hon'ble High Court of Delhi and order bearing No. 545/13726-13784/Misc/Gaz./DJ West/Delhi/2020 dt. 31.08.2020 of the Id. District & Sessions Judge, West, Delhi.


Present: None for the Appellant.
Sh. M.A. Khan, Id. Addl. PP for the State/ Respondent through VC.

Matter is at the stage of arguments on the Appeal.

Reader of this Court has reported that he has tried to contact the Counsel for the Appellant to join the proceedings through VC, however, Counsel for the Appellant has not picked up his phone.

In view of above, matter is adjourned for 11.11.2020.

Put up on 11.11.2020 for arguments on the Appeal.


(Lal Singh) 08/09/2020
ASJ-05(W)/THC/Delhi
08.09.2020(P)

Case No. 575/2018
FIR No. 285/2018
PS Mundka
State Vs. Suraj Bhan

08.09.2020

Matter is taken up today in terms of order bearing No. 26/DHC/2020 dt. 30.07.2020, order bearing No. 322/RG/DHC/2020 dt. 15.08.2020 of the Hon'ble High Court of Delhi and order bearing No. 545/13726-13784/Misc/Gaz./DJ West/Delhi/2020 dt. 31.08.2020 of the Id. District & Sessions Judge, West, Delhi.

Present : Sh. M.A.Khan, Id. Addl. PP for the State through VC.
Sh. R.P. Sarvan, Ld. Legal aid Counsel for the accused through VC.
Accused Suraj Bhan is produced through VC from Central jail no.1, Tihar, Delhi.

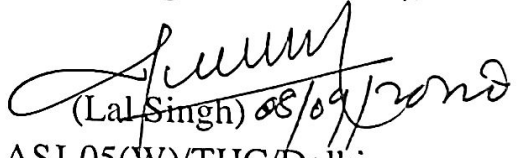
Matter is listed today for Judgment.

However, Judgment could not be announced today, therefore, matter is adjourned for 17.09.2020.

Accused be produced on 17.09.2020 at 02:30 PM through VC.

Necessary intimation be sent to the concerned Jail Supdt. to produce the accused on 17.09.2020 at 02:30 PM through VC.

Put up on 17.09.2020 at 02:30 PM for Judgment.


(Lal Singh) 08/09/2020
ASJ-05(W)/THC/Delhi
08.09.2020(P)